

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
RBEP ENTERTAINMENT PRIVATE LIMITED
OPERATING IN THE FILM PRODUCTION, FILM MANUFACTURING, AND
CINEMA INFRASTRUCTURE INDUSTRY AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RBEP Entertainment Private Limited CIN: U72900MH2006PTC160603 PAN: AAFCA6658L
2.	Address of the registered office	Regd. Office: 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra – 400055
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	Sales from services i.e., the distribution of films, serials, and other rights, amounted to Rs. 121.67 lakhs as per the audited financial statements for the financial year 2024-25.
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rbep@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rbep@npvinsolvency.in
10.	Last date for receipt of expression of interest	28-12-2025
11.	Date of issue of provisional list of prospective resolution applicants	07-01-2026
12.	Last date for submission of objections to provisional list	12-01-2026
13.	Date of issue of final list of prospective resolution applicants	22-01-2026

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27-01-2026
15.	Last date for submission of resolution plans	26-02-2026
16.	Process email id to submit Expression of Interest	cirp.rbep@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered




IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)

Through its Director - Mr. Ritesh Prakash Adatiya
Resolution Professional

RBEP Entertainment Private Limited (In CIRP)

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Registered Address: H-35, 1st Floor, Jangpura Extension, Jungpura, South
Delhi, New Delhi, Delhi – 110 014

Validity of AFA: December 31, 2025

Email for Correspondence - cirp.rbep@npvinsolvency.in

Date: December 13, 2025

Place: Mumbai

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VINDHYAWASHINI MARINE SERVICES PRIVATE LIMITED OPERATING IN THE BUSINESS OF MARINE VESSELS AND PROVIDING INTEGRATED MARINE, OFFSHORE, AND CREW MANAGEMENT SERVICES. (Under sub-regulation (1) of regulation 38A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl. No.	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN/ t&P No.	VINDHYAWASHINI MARINE SERVICES PRIVATE LIMITED CIN: U63010MH2008PTC184453 PAN: AACQ7732P
2. Address of the registered office	Regt. Office: B-15, Shri Nandham Bldg, Plot No.59 Sector-11, CBD, Belapur, Mumbai City, Navi Mumbai, Maharashtra, India, 400614
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Belapur, Navi Mumbai
5. Installed capacity of main products/ services	No information available
6. Quantity and value of main products/ services sold in last financial year	Rs. 4,44,15,178/- revenue from operations in FY 23-24.
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending email at clrp.vindhyavasini10@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending email at clrp.vindhyavasini10@gmail.com
10. Last date for receipt of expression of interest	28-12-2025
11. Date of issue of provisional list of prospective resolution applicants	07-01-2026
12. Last date for submission of objections to provisional list	12-01-2026
13. Date of issue of final list of prospective resolution applicants	22-01-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27-01-2026
15. Last date for submission of resolution plans	26-02-2026
16. Process email id to submit Expression of Interest	clrp.vindhyavasini10@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Date: 13.12.2025
Place: Mumbai

Sd/-
Umesh Balaram Sonkar
Deemed Resolution Professional
In the Matter of Vindhyawashini Marine Services Private Limited
 I&B Reg. No. 185/19A-01, I/P-P-02619/2021-2022/14043
 Corporate Address: Office No. 25, 3rd floor, Oriskani House,
 Princess Street, Kalbadevi, Mumbai- 400002. Validity of AFA: December 31, 2026
 Email for Correspondence- clrp.vindhyavasini10@gmail.com

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR RBPB ENTERTAINMENT PRIVATE LIMITED OPERATING IN THE FILM PRODUCTION, FILM MANUFACTURING, AND CINEMA INFRASTRUCTURE INDUSTRY AT MUMBAI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, (2016))	
SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. RBPB Entertainment Private Limited CIN: UT2900MH2006PTC160603 PAN: AAFCA66858L
2.	Address of the registered office Regd. Office: 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra - 400055 Not Available
3.	URL of website The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
4.	Details of place where majority of fixed assets are located The Corporate Debtor has no installed capacity for its main products/services.
5.	Installed capacity of main products/ services Sales from services i.e., the distribution of films, serials, and other rights, amounted to Rs. 121.67 lakhs as per the audited financial statements for the financial year 2024-25.
6.	Quantity and value of main products/ services sold in last financial year Nil
7.	Number of employees/ workmen Details can be sought by sending email at cirp.rbpb@npvinsolvency.in
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought by sending email at cirp.rbpb@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought by sending email at cirp.rbpb@npvinsolvency.in
10.	Last date for receipt of expression of interest 28-12-2025
11.	Date of issue of provisional list of prospective resolution applicants 07-01-2026
12.	Last date for submission of objections to provisional list 12-01-2026
13.	Date of issue of final list of prospective resolution applicants 22-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 27-01-2026
15.	Last date for submission of resolution plans 26-02-2026
16.	Process email id to submit Expression of Interest cirp.rbpb@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME Not Registered

COURT ROOM NO. 31

IN THE BOMBAY CITY CIVIL COURT BOMBAY AT MUMBAI
COMMERCIAL SUIT NO. 23 OF 2020
ORDER V RULE 20 OF CIVIL PROCEDURE 1908

Pleadings lodged on: 11.09.2019 Plaintiff admitted on : 17.01.2020

Under Order V, Rule 2 of the Code of Criminal Procedure 1908 r/w, Section 16 of the Commercial Court Act 2015

RULE 51, SUMMONS to answer plaintiff under Section 27 O. V. rr. 1, 5, 7 & 8 and O. VIII r. 9 the Code of Civil Procedure

CANARA BANK, a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, having its Head office at 112, J C Road, Bangalore - 560002 and one of its Branch Office amongst others known as Sewri Branch , having address at Unit No. 9/10 1st Floor, Rajiv Industrial Estate, Golnaji Hill Road, Sewri West, Mumbai-400 015, in the State of Maharashtra, represented by Mr. Ankur Kumar Singhania
30 Years, Officer

...PLAINTIFF

Versus

Mr. Ansari Mohd. Akhlaque, Age- Not Known, Adult Shop No. 8, Plot No. 47, Line No. 2, Ground Floor, Govandi, Shivaji Nagar Mumbai-400043**Defendants**
To.

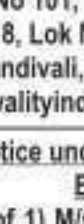
1. Mr. Ansari Mohd. Akhlaqueq The Defendants abovenamed
(As per Order dated on 06.11.2025 in presiding in Court Room No. 31, H.H. Prasad Prakashros Kulkarni) 102602/25 at Chamber Summons
WHEREAS the above named Plaintiff has filed relating a Plaintiff in this Honorable Court against you and you are hereby summoned to file a written statement within 30 days of the service of the present summons and in case you fail to file the written statement within the said period of 30 days you shall be allowed file the written statement on such other day, as may be specified by the court, for reasons to be recorded in writing and on payment of such costs as the court deems fit, but which shall not later than 120 days from the date of service of summons. On the expiry of one hundred and twenty days from the date of service of summons, you shall forfeit the right to file the written statement and the court shall not allow the written statement to be taken on record :
The Plaintiff therefore Pray :-
a) That the Defendants he decreed and ordered to pay to the Plaintiffs sum of 4,21,017.32/- (Rupees Four Lakh Twenty One Thousand and Seventeen and Paise Thirty Two Only) as on 05.09.2019 as per particulars of claim given in Exhibit "1" with the further interest at the rate of 9.70% p.a. overdue with monthly rests plus 2% penal interest from the date of filing of the suit till the date of judgment and thereafter further interest at the same rate from the date of judgment till payment as the advances were granted to the Defendants for commercial purposes within the meaning of Order 38 of the Code of Civil Procedure, 1908;
a) That the Defendants may be directed to pay to the Plaintiffs their costs of the suit and
b) For such other and further reliefs as the nature and circumstances of the case may require.
You hereby summoned to appear in this Court within 30 days from the date of service of summons, in person or by an Advocate able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions to answer the above named plaintiff and as the suit is fixed for the final disposal, you must produce all your witnesses on that day, and you are hereby required to take notice that in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence and you any document in your possession or power containing evidence relating to the merits of the plaintiff's case or upon which you intended to rely in support of your case and in particular for the Plaintiff's the following Documents :-
Given under my hand and the seal of this Hon'ble Court.
Dated this 1st day of December 2025

Sd/-
For Registrar,
City Civil Court, Bombay

SEAL

RAJKUMAR K. SHUKLA LAW FIRM ADVOCATES AND CONSULTANTS
ADVOCATE FOR PLAINTIFF, Office No. 10, 2nd Floor, Building No. 84, Jannabhoomi Marg, Fort, Mumbai-400 001,91-9833625098, 022-22876392
advshukla4@gmail.com

You are hereby informed that the Free Legal Service from the State Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority, and Taluka Legal Services Committee, as per the eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.
Advocate for Plaintiff Signature
NOTE: Next date in this Suit is 24.12.2025. Please check the status and next/ further date of this Suit on the official website of the City Civil & Sessions Court. Gr. Bombay.



बैंक ऑफ बड़ोदा
Bank of Baroda

Bank of Baroda, Andheri West, Branch:
11B, Aika Chambers, SV Road, Andheri West, Mumbai, Maharashtra,
PIN- 400058, E-MAIL: vjandh@bankofbaroda.co.in,
Ph 022-26706447, Mobile No 8657744597

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To,
M/s Kwalty Industrial Electrical Solutions (Borrower – Business Loan)
through Proprietor Mr Raju Kisturchand Parmar
Shop No 3, Ground Floor, Crescent Business Square, Kherani Road, Sakinaka, Andheri East,
Mumbai – 400072 Email – kwaltyindustrial@gmail.com

Date: 02/12/2025

By Hand delivery / By Speed post with AD / By Courier / By Email

Mr Raju Kisturchand Parmar
(Borrower – Home Loan & Mortgage Loan)
Add: Flat No 101, Whitley Nahar Amrit Shakti,
Sector R-18, Lok Milan Colony, Off Sakhi Vihar
Road, Chandivali, Powai, Mumbai – 400072
Email – kwaltyindustrial@gmail.com

Mrs Rekha Raju Parmar
(Co-Borrower – Home Loan & Mortgage Loan)
Add: Flat No 101, Whitley Nahar Amrit Shakti,
Sector R-18, Lok Milan Colony, Off Sakhi Vihar
Road, Chandivali, Powai, Mumbai – 400072
Email – kwaltyindustrial@gmail.com

SUB: Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "Act".

Account of 1) M/s. Kwalty Industrial Electrical Solutions (Business Loan) (II) Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar (Home Loan & Mortgage Loan)
Siri Madam,

Re: Credit facilities with our Andheri West Branch.

1. We refer to our various letter including letter No. VB:ADH:AGM:DKJ:LOANS dated 04.11.2019 and letter no. VB/ADH/DKJ/35/2018-19 dated 25.06.2018 and VB/ADH/DKJ/36/2018-19 dated 25.06.2018 whereby conveying sanction / renewals of various credit facilities and the terms of sanction. Pursuant to the above sanction / renewals you have availed and started utilising the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit	Rates of Interest	O/s as on 02.12.2025	Security Details
Business Loan in name of Kwalty Industrial Electrical Solutions Cash Credit Account (89750500000031) – (old No 503506211000032)	Rs. 80,00,000/-	13.90% per annum with monthly rest	Rs. 79,89,657/- + Interest & Other Charges w e f 01.11.2025 (Interest upto 31.10.2025) Rs. 23,31,789.65 + Interest & Other Charges w e f 31.10.2025 (Interest upto 31.10.2025)	Equitable Mortgage of Flat no 101, 1st Floor, White Lily, Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Sakhi Vihar Road, Chandivali,
Home Loan in name of Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar Housing Term Loan (89750600000107) – (Old no 503508451000153)	Rs. 32,50,000/-	MCLR + 0.00 = 8.50% (9.20% at present)	Rs. 2,02,786/- + Interest & Other Charges w e f 31.10.2025 (Interest upto 31.10.2025)	Powai, Mumbai – 400072 owned by Mr Raju Kisturchand Parmar & Mrs Rekha Raju
Mortgage Loan in name of Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar Term Loan (89750600000228) – (old no 503508451000019)	Rs. 14,70,000/-	MCLR + 2.00 = 10.50% (11.20% at present)	Rs. 1,11,24,232.65 + accrued Interest & Charges	
TOTAL			Rs. 1,11,24,232.65 + accrued Interest & Charges	

2. In the letter of acknowledgement of debt dated 23.12.2024 and 09.08.2023 you have acknowledged your liability to the Bank to the tune of **Rs. 79,29,709.86** (business loan) as on 23.12.2024 and of **Rs. 37,56,973.70** lakhs (**Home Loans**) as on 09.08.2023.

3. As you are aware, you have committed defaults in payment of interest on above Cash Credit account outstanding for the month ended **AUGUST 2025**. You have also defaulted in the payment of installment of term loan which have fallen due for payment for the month of **AUGUST 2025** and thereafter.

4. Consequent upon the defaults committed by you, your loan account has been classified as non-performing asset on **29.11.2025** in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 1,11,24,232.65 (One Crore Eleven Lakhs Twenty Four Thousand Two Hundred Thirty Two Rupees and Sixty Five Paise)** with accrued interest and charges as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

8. We further invite your attention to sub-section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

9. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully,
(Deepak Sarkar)
Chief Manager
Authorized Officer,
Bank of Baroda.

Enclosure: 1. Statement of account from 01-08-2025 to 01-12-2025

NOTICE TO GUARANTOR
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To,
Mrs Rekha Raju Parmar
(Guarantor of M/s Kwalty Industrial Electrical Solutions)
Add: Flat No 101, Whitley Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Sakhi Vihar Road, Chandivali, Powai, Mumbai – 400072
Email - kwaltyindustrial@gmail.com

Mr Raju Kisturchand Parmar
(Proprietor cum Guarantor of M/s Kwalty Industrial Electrical Solutions)
Add: Flat No 101, Whitley Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Sakhi Vihar Road, Chandivali, Powai, Mumbai – 400072
Email - kwaltyindustrial@gmail.com

Mr Hitesh Kisturchand Parmar
(Guarantor of M/s Kwalty Industrial Electrical Solutions)
Add: Flat No 101, Whitley Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Sakhi Vihar Road, Chandivali, Powai, Mumbai – 400072
Email -

Mr Hitesh Kisturchand Parmar –
(Guarantor of M/s Kwalty Industrial Electrical Solutions)
Add: M/s Welcome Electric Industrial Shop No 2 Gadekar Colony, Mohili Village, Near Sakinaka Metro Station, gate No 2, Sakinaka, Andheri East, Mumbai – 400072
Email -

Mr Hitesh Kisturchand Parmar
(Guarantor of Housing Loan & Mortgage loan of Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar)
Add: Flat No 101, Whitley Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Sakhi Vihar Road, Chandivali, Powai, Mumbai – 400072

Mr Hitesh Kisturchand Parmar
(Guarantor of Housing Loan & Mortgage loan of Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar)
Add: M/s Welcome Electric Industrial Shop No 2 Gadekar Colony, Mohili Village, Near Sakinaka Metro Station, gate No 2, Sakinaka, Andheri East, Mumbai – 400072

SUB: Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "Act"

Siri Madam,

Re: Your guarantee for credit facilities granted to (1) M/s Kwalty Industrial Electrical Solutions (2) Housing loan & Mortgage loan granted to Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar

1. As you are aware, you have by a guarantee dated (a) 04.11.2019 (Business Loan) & (b) 25.06.2018 (Housing Loan & Mortgage Loan) guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by (a) **M/s Kwalty Industrial Electrical Solutions** and (b) **Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar**, for aggregate credit limits of (a) **Rs. 80,00,000/-** and (b) **Rs. 32,50,000/- + Rs. 14,70,000/-** with interest thereon more particularly set out in the said guarantee document.

2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated **02.12.2025** Under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating **Rs. 1,11,24,232.65 (One Crore Eleven Lakhs Twenty Four Thousand Two Hundred Thirty Two Rupees and Sixty Five Paise)** with accrued interest and charges and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest will continue to accrue at the rates specified in para 1 of the notice dated **02.1**

 Bank of India <i>Relationship beyond banking</i> Specialised Asset Recovery Management Branch Mezzanine Floor, 70/80 M.G.Road, Fort, Mumbai 400 001, Tel 022-22673549 Contact Number:- 9819403549 E-mail: SARM.MumbaiSouth@bankofindia.bank.in				
E-AUCTION FOR SALE OF MOVEABLE / IMMOVABLE PROPERTIES				
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction and Enforcement of Security Interest Act, 2002 read with proviso to Rule8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Bank of India, SARM Branch, will be sold on "As is Where is", "As is what is" and "Whatever there is" basis on 29.12.2025 , for recovery of respective dues plus interest and charges up to date due to the Bank of India from respective borrower. The reserve price and earnest money deposit amount shall be as mentioned below in the table. The sale will be done by the undersigned through e-auction platform provided at the web portal.				
Sr. No	Name of the Borrowers/ Guarantor and Amount Outstanding	Description of The Mortgaged Properties under Physical Possession	Reserve Price (Rs. In Lakhs) EMD of the Property (Rs. In Lakhs)	Inspection Date/Time and Area
1	M/s. Dimple Traders Mr. Malay Harshit Shah Mr. Harshit Kantilal Shah Mrs. Krupa Malay Shah Mrs. Rekha Harshit Shah Amount O/s – Rs. 1634.80 Lakhs + Interest + Expenses/Charges	Wing A, Villa No.7Y, Dimple Villa, Khandeldwal Co-operative Housing Society Ltd, CTS No- 307/A1-C, Plot No- 7Y, Shankar Lane, Oppo-Shanti Park, Kandivali (W), Mumbai, Maharashtra- 400067 Symbolic Possession	2050.2	12.12.2025 Timing 03:00PM to 05:00PM Built Up Area:- 7346.58 Sq. Ft.
			205.02	
2	M/s. Desmo Exports Limited Mr. Dilip Mishrilal Jindal Mrs. Rachana Dilip Jindal Amount O/s – Rs. 2736.65 Lakhs + Interest + Expenses/Charges	A-201, 2nd Floor, Sanpada Station Complex, Sanpada Navi Mumbai Physical Possession	837.45	15.12.2025 Timing 03:00PM to 05:00PM Carpet Area:- 7478 Sq. Ft.
			83.745	
3	M/s. Vemb Retail India Private Limited Mr. Punit Agarwal Ms. Neetu Agarwal Amount O/s – Rs. 811.14 Lakhs + Interest + Expenses/Charges	Commercial Premise Unit No. 401, 4th Floor, Sunteck Grandeur, S.V Road Andheri (West) Pin-400058 Physical Possession	1083.6	16.12.2025 Timing 03:00PM to 05:00PM Built Up Area:- 6630 Sq. Ft.
			108.36	
4	M/s. Synoprene Polymers Pvt. Ltd. Mr. Jatin H Somaia Mr. Harilal Somaia Mrs. Trupti Somaia Amount O/s – Rs.1921.84 Lakhs + Interest + Expenses/Charges	Unit No. 78 – 82, J Wing, Atgaon Laghu Udhogy Sankul, Plot No. 220, Hissa No. 4, 5, 6, S. No. 219, H. No. 7, Village – Atgaon, Tal. Shahapur, Dist. Thane. Physical Possession	102.30	17.12.2025 Timing 03:00PM to 05:00PM Plot Area – 1022 Sq. Mt. Area:- 12008 Sq. Ft.
			10.230	
		Land & Industrial Shed, Atgaon Laghu Udhogy Sankul, Plot No. 62, S. No. 221/3(Pt), Village – Atgaon, Tal Shahapur, Dist. Thane. Physical Possession	113	17.12.2025 Timing 03:00PM to 05:00PM Plot Area – 1160 Sq. Mt. Area:- 8178 Sq. Ft.
			11.3	
5	M/s. Kismat Enterprises Mr. Yusuf Nasir Khan Mrs. Kismat Nasir Khan Amount O/s – Rs.202.71 Lakhs + Interest + Expenses/Charges	Bunglow No.12, Kismat House, Anmol Park, Shanti Vidya Nagari Hatkes, Mira Bhayandar Road, Mira Road (East), Thane 401107, Symbolic Possession	181	18.12.2025 Timing 03:00PM to 05:00PM Built Up Area:- 1057 Sq. Ft. Open Space Area:- 1394 Sq. Ft.
			18.1	
6	Mr. Rahul Suresh Belwalkar Mrs. Shibani Rahul Belwalkar Amount O/s – Rs. 689.96 Lakhs + Interest + Expenses/Charges	Flat No. 12, Build No. 4A, Juhu Sangeeta Apartment CHSL, Juhu Koliwada, Behind PVR Lido Cinema, Off. Juhu Tara Road, Santacruz(W), Juhu, Mumbai – 400049, Physical Possession	269	19.12.2025 03:00PM to 05:00PM Carpet Area:- 750.25 Sq. Ft.
			26.9	
7	M/s. Vijay Plasto Industries Mr. Subhash N Kela Mr. Rishabh S Kumar Amount O/s – Rs.1369.40 Lakhs + Interest + Expenses/Charges	Land & Building and Plant situated at Plot no 41, Fire Brigade, Somnath Road, C.S. No. 34/1-A, GDDDC, Near Dabhel Fire Brigade and Kris Flex Company, Ringanwada, Village – Dabhel, Nani Daman, Gujrat - 396210 Symbolic Possession	158.13	24.12.2025 Timing 03:00PM to 05:00PM Plot Area:- 1260 Sq. Mt. Carpet Area:- 6476 Sq. Ft.
			15.813	
8	Mr. Shashikant Raghunath Shinde Amount O/s – Rs. 117.41 Lakhs + Interest + Expenses/Charges	Flat No. 901, 9th Floor, Dolphins Pride, Near Metacross Gym, Plot No. 2B, Sector – 34A, Ove. Kharghar, Navi Mumbai 410210, Physical Possession	68.40	22.12.2025 03:00PM to 05:00PM Built Up:- 849.40 Sq. Ft.
			6.84	
9	Mr. Sunny Mukesh Shah Mr. Chirag Vijay Shah Mr. Kinjal Vijay Shah Amount O/s – Rs.148.62 Lakhs + Interest + Expenses/Charges	Flat No. 1203, Tower-14, Atlanta Eden World, Pipeline Rd, Opp. Pwd Gsect House, Bhadwad Gaon, Sonale Village, Bhiwandi, Temghar, Thane – 421302 Physical Possession	23	18.12.2025 Timing 10:00AM to 12:00PM Carpet Area:- 716.02 Sq. Ft.
			2.3	
10	M/s. Shubham Developers Mr. Shahezzad Qayyum Ljam Mr. Umar Shaikh Mr. Faiyaz Shaikh Mr. Lakaula Shaikh Mr. Abdul Aziz Sayyed Amount O/s – Rs.709.04 Lakhs + Interest + Expenses/Charges	12 nos. of Flats each admeasuring 2480 sq. ft on Land and building situated at CTS No 1499 to 1510 of village Kole-Kalyan, Masjid Road, Vakola, Santacruz East, Mumbai-55, adm 1061 sq. yards i.e. 887.2 sq. m in the name of Shubham Developers (Flat no 101, 201, 301, 401, 501, 601, 701, 801, 901, 1001, 1101, 1201) Under construction Building Physical Possession	3679.2	20.12.2025 Timing 03:00PM to 05:00PM Built Up Area:- 29760 Sq. Ft.
			367.92	
11	M/s. Renal Dialysis Center Mr. Mohammed Hsainan Abdul Kalam Ansari Mr. Rashid Akhtar Ansari Amount O/s – Rs. 230.24 Lakhs + Interest + Expenses/Charges	Commercial Shop No. 03, Ground Floor, Kungle Apartment, Municipal House No. 1482, New Kaneri, Mouje Kaneri, Taluka Bhiwande, Dist – Thane – 421302. Physical Possession	8	18.12.2025 03:00PM to 05:00PM Built up Area: - 252.52 Sq. Ft.

Terms and Conditions of the E-auction are as under:

1. The sale will be done on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS"** basis and will be conducted "On Line".

2. Bidder will have to visit www.baanknet.com for registration and participation in E auction. EMD cut-off date and time will be **29.12.2025 till 04:00 PM**. Bidders are requested to complete all registration and EMD related formalities within the given time limit only.

3. To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the property/ies. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and the claims/ rights/ dues/ affecting the property, prior to submitting their bid. The E-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues. No claim of whatsoever nature will be entertained after submission of the online bid regarding property/ies put for sale.

4. The date of on line E-auction for properties listed will be between **11.00 AM to 5.00 PM on 29.12.2025**.

5. To better facilitate the inspection, interested buyers are requested to intimate the branch through e-mail at **SARM, MumbaiSouth@bankofindia.bank.in** and/or through contact numbers mentioned above and/or through Bank of India, SARM/BRANCH contact no. 022-22673549, to better facilitate the inspection.

6. Bid shall be submitted through online procedure only.

7. The Bid price to be submitted shall be at least one increment over and above the Reserve price and bidders are to improve their offer in multiples of **Rs. 25,000/- (Rupees Twenty Five Thousand only)** for properties listed above.

8. Bidders are advised to go through the website for detailed terms & conditions of auction sale before submitting their bids and taking part in E-Auction sale proceedings.

9. Bidders shall be deemed to have read & understood the terms & conditions of sale & be bound by them.

10. It shall be the responsibility of the interested bidders to inspect and satisfy themselves about the property before submission of the bid.

11. The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded.

12. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price including EMD already paid, within next day of acceptance of bid price by the Authorised Officer and the balance of the sale price on or before 15th day of sale. The auction sale is subject to confirmation by the Bank. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money, already deposited and property shall be put to re-auction and the defaulting bidder shall have no claim/ right in respect of property/ amount.

13. Neither the Authorised Officer / Bank nor e-auction service provider will be held responsible for any Internet Network problem/Power failure/ any other technical lapses/failure etc. In order to ward-off such contingent situation the interested bidders are requested to ensure that they are technically well equipped with adequate power back-up etc. for successfully participating in the e-Auction event.

14. The purchaser shall bear the applicable stamp duties/ Registration fee/ other charges, etc. and also all the statutory/non-statutory dues, taxes, assessment charges, etc. owing to anybody.

15. The Authorised Officer/Bank is not bound to accept the highest offer and has the absolute right & discretion to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction or withdraw any property or portion thereof from the auction proceedings at any stage without assigning any reason there for.

16. The Sale Certificate will be issued in the name of the purchaser(s) / applicant (s) only and will not be issued in any other name(s).

17. The sale shall be subject to rules/ conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Further details/enquiries if any on the terms and conditions of sale can be obtained from the respective branches on the contact numbers given.

SALE NOTICE TO BORROWER/ GUARANTORS

The undersigned being the Authorized Officer of the Bank of India is having full powers to issue this notice of sale and exercise all powers of sale under securitization and reconstruction of financial assets and Enforcement of Interest Act, 2002 and the rules framed there under. You have committed default in payment of outstanding dues and interest with the monthly rest, cost and charges etc. in respect of the advances granted by the bank mentioned above. Hence, the Bank has issued demand notice to you under section 13(2) to pay the above mentioned amount within 60 days. You have failed to pay the amount even after the expiry of the 60 days. Therefore, the Authorized Officer in exercise of the powers conferred under section 13(4), took possession of the secured assets more particularly described in the schedule mentioned above. Notice is hereby given to you to pay the same as mentioned above before the date fixed for sale failing which the property will be sold and balance if any will be recovered with interest and cost from you. Please note that all expenses pertaining to demand notice, taking possession, valuation and sale of assets etc. shall be first deducted from the sale proceeds which may be realized by the undersigned and the balance of the sale proceeds will be appropriated towards your liability as aforesaid. You are at liberty to participate in the auction to be held on the terms and conditions thereof including deposit of earnest money.

Date: 12.12.2025
Place: Mumbai

Sd/-
Authorized Officer
Bank of India

खर्डीत शेतकऱ्यांचे अचानक गव्हाणीत उड्या मारून आंदोलन

■ पंढरपुर

उसाला ३५०० रुपये दर मिळावा, या मागणीसाठी ऊस दर संघर्ष समितीच्यावतीने वाखरी पालखी तळ येथे आमरण उपोषण सुरू केले होते.या आंदोलनात सहभागी झालेल्या शेतकरी संघटनेच्या कार्यकर्त्यांनी अचानकपणे आगळेवेगळे आंदोलन केले.या आंदोलकांनी चौथ्या दिवशी वाखरी येथे रास्ता रोको करून दुपारी खर्डीतील सीताराम महाराज साखर कारखान्यावर जाऊन

ऊसाला ३५०० रुपये दराची मागणी

करून आणण्याची घोषणा सर्व कारखान्यांनी करावी, गाईच्या दुधाला ५० रुपये व म्हशीच्या दुधाला ८० रुपये प्रतिलिटर दर मिळावा, शेतकऱ्यांची सरसकट कर्जमुक्ती करावी, दोन साखर कारखान्यांमधील २५ किलोमीटरची हवाई अट रद्द करावी.या मागण्यांसाठी शेतकरी नेते समाधान फाटे हे सहकाऱ्यांसमवेत उपोषणाला बसले होते. मात्र आता मागणी मंजूर केल्याने हे आंदोलन मागे घेतले आहे.

गव्हाणीत उड्या मारून ऊस गाळप बंद पाडले.जोपर्यंत ऊस दर जाहीर केला जात नाही तोपर्यंत येथून उठाणार नसल्याची भूमिका आंदोलकांनी घेतल्याने कारखाना प्रशासनाने नमते घेत उसाला पहिले खिल तीन हजार रुपये जाहीर केले. ऊस दर जाहीर केल्याने आंदोलकांनी आंदोलन मागे घेतले. त्यामुळे सीताराम कारखान्याचे गाळप पुन्हा सुरळीत सुरू झाले. ऊसाला प्रतिटन ३५०० रुपये दर मिळालाच पाहिजे. ऊस कोणत्याही वजनकाट्यावर वजन

विरार इमारत दुर्घटना प्रकरण सहाय्यक आयुक्त निलंबित

■ वसई

विरामधील रमाबाई अपार्टमेंट दुर्घटनेप्रकरणी अटकते असलेले वसई विरार महापालिकेचे सहाय्यक आयुक्त गिल्सन घोन्साल्विस यांना बांधकाम व्यावसायिकावर गुन्हा दाखल केला नव्हता तसेच धोकादायक इमारत खाली केली नव्हती. त्यामुळे या दुर्घटनेला जबाबदार धरून घोन्साल्विस यांच्यावर गुन्हा दाखल करण्यात आला होता. चौकशीनंतर गुन्हे शाखेने त्यांना अटक केली होती. घोन्साल्विस यांना ५ दिवसांची पोलीस कोठडी देण्यात आली होती. ती संपल्यानंतर त्यांची १४ दिवसांच्या न्यायालयीन कोठडीत रवानगी करण्यात आली आहे.

नागपूरमध्ये काँग्रेस संघटनेचा बरोजगारीच्या मुद्यावर मोर्चा

■ नागपूर

नागपूरमध्ये काँग्रेसची विद्यार्थी संघटना एनएसयुआयने बरोजगारीच्या मुद्यावरून आज विधानभवनावर जोरदार मोर्चा नेला. मात्र पोलिसांनी हा मोर्चा मध्येच अडवला. एनएसयुआयचा हा मोर्चा इंदिरा चौकातून विधानभवनावर निघाला. पोलिसांनी बॅरिकेट टाकून मोर्चा अडवला. त्यामुळे विध्यर्थी संघटनेचे कार्यकर्ते आक्रमक झाले होते. ते बॅरिकेटवर चढून विधानभवनच्या दिशेने जाण्याचा प्रयत्न करू लागले. पण पोलिसांनी त्यांना अडवले. त्यामुळे ते आक्रमक झाले होते. काही काळ तणावाची परिस्थिती निर्माण झाली होती.

गोवा पोलिसांना ३१ मोफत लॅपटॉप देणारा निघाला गुन्हेगार

■ पणजी

गोवा पोलिसांना कंपनीच्या कॉंपोरेट सोशल रिसपॉन्सिबिलिटी योजनेअंतर्गत मोफत ३१ लॅपटॉप पुरवणारा वैभव ठाकर हा महाराष्ट्र पोलिसांच्या कोठडीत गेल्याने प्रशासकीय स्तरावर मोठी खळबळ उडाली आहे.आता अटकेत असलेल्या ठाकरला मुख्यमंत्री कार्यालयापर्यंत कोणी पोचवले, याबाबत सुरूस कथा

राजकीय आणि प्रशासकीय वर्तुळात चांगल्याच चर्चेत आहेत. वैभवला एका ज्वेलर्सला २८० कोटी रुपयांना गंडा घालल्याच्या आरोपाखाली मुंबई पोलिसांनी अटक केली आहे. महाराष्ट्र मुख्यमंत्री कार्यालयाचा अधिकारी असल्याचे भासवून वैभव ठाकर याने एका ज्वेलरला २८० कोटी रुपयाला फसवले होते. त्याबद्दल त्याला ७ डिसेंबरला मुंबई पोलिसांनी अटक केली. अनेक व्यावसायिक, व्यापाऱ्यांना कोट्यवधी रुपयांना गंडा घालणाऱ्या याच वैभव ठाकरकडून गोवा सरकारने लॅपटॉप स्वीकारल्याचे उघड झाले आहे. त्यामुळे वैभव ठाकरला मुंबई पोलिसांनी एका फसवणूक प्रकरणात अटक केल्यानंतर काल पोलीस प्रशासनाने गोवा राज्यातील पोलीस स्थानकांना देण्यात आलेले ते ३१ लॅपटॉप पोलीस मुख्यालयात जमा करण्याचे निर्देश दिले.

ऑफलाईन नामनिर्देशनपत्रे दाखल करता येणार

■ मुंबई

महानगरपालिका, जिल्हा परिषदा व पंचायत समित्यांच्या निवडणुकांसाठी इच्छूक उमेदवारांना ऑफलाईन पद्धतीने नामनिर्देशनपत्रे दाखल करता येतील, असे स्पटीकरण राज्य निवडणूक आयुक्त दिनेश वाघमारे यांनी आज येथे केले.स्थानिक स्तराज्य संस्थांच्या निवडणुकांच्या पार्श्वभूमीवर मान्यताप्राप्त राजकीय पक्षांच्या प्रतिनिधींची आज राज्य निवडणूक आयोगाच्या कार्यालयात बैठक संपन्न झाली. त्यावेळी ते बोलत होते. आयोगाचे सचिव सुरेश काकाणी, महापालिका अतिरिक्त आयुक्त अश्विनी जोशी आणि राजकीय पक्षांचे प्रतिनिधी बैठकीस उपस्थित होते. नगरपरिषदा व नगरपंचायतींच्या निवडणुकांमध्ये उमेदवार व राजकीय पक्षांची मागणी लक्षात घेवून नामनिर्देशनपत्रे ऑनलाईन बरोबरच ऑफलाईन पद्धतीनेदेखील दाखल करण्याची मूभा देण्यात आली होती. आता महानगरपालिका, जिल्हा परिषदा व पंचायत समित्यांच्या निवडणुकांसाठी इच्छूक उमेदवारांना पारंपरिकरीत्या ऑफलाईन पद्धतीने नामनिर्देशनपत्रे दाखल करता येईल.

१० जिल्ह्यांत 'उमेद मॉल'! २०० कोटी रुपयांची तरतूद

■ नागपूर

महिला स्वयंसहाय्यता गटांना कायमस्वरूपी बाजारपेठ उपलब्ध करून देण्यासाठी 'उमेद मॉल' या महत्त्वाकांक्षी संकल्पनेला मंत्रिमंडळाने मान्यता दिली असून पहिल्या टप्प्यात राज्यातील १० जिल्ह्यांमध्ये 'उमेद मॉल' उभारण्याचे धोरण असून त्यासाठी सरकारने २०० कोटी रुपयांची तरतूद केले, अशी माहिती ग्रामविकास मंत्री जयकुमार गोरे यांनी विधानसभेत दिली. राणाजगजितसिंह पाटील यांनी यासंदर्भात प्रश्न उपस्थित केला होता. या वेळी झालेल्या चर्चेत सुनील प्रभू, योगेश सागर, संजय कुटे, सुधीर मुनगंटीवार, सत्यजित देशमुख, नाना पटोले, भास्कर जाधव यांनी भाग घेतला. मंत्री जयकुमार गोरे म्हणाले की, महिला स्वयंसहाय्यता गटांना मोठा आधार देण्यात येत आहे. राज्यात ६ कोटी ५३ लाख १९२ बचत गट कार्यरत असून त्यांना आतापर्यंत ८७२ कोटी रुपयांचा 'फिरता निधी' वितरित केला आहे, तसेच ३ कोटी ७० लाख ३५० गटांना २०० कोटी रुपयांचा 'समुदाय निधी' देण्यात आला आहे. बँकांकडूनही मोठ्या प्रमाणात अर्थसहाय्य मिळत असल्याने महिला उपजीविकेसाठी लघुउद्योजकता मोठ्या

कुणबी प्रमाणपत्र प्रक्रियेत दिरंगाई! सरकारने जबाबदारी घ्यावी! जरांगेंचा सल्ला

■ जालना

हैदराबाद गॅझेटिअरमधील नोंदींवर आधारित कुणबी प्रमाणपत्र देण्याचा सरकारचा निर्णय झाल्यानंतरही प्रत्यक्ष अंमलबजावणीचा वेग अत्यंत मंद असल्याचे उघड झाले आहे. गेल्या तीन महिन्यांत मराठावाड्यात आठ जिल्ह्यांमधून ५९४ अर्ज आले असताना केवळ ९८ जणांनाच कुणबी प्रमाणपत्र देण्यात आले आहे. यावरून मराठा आंदोलक नेते मनोज जरांगे पाटील यांनी सरकारने मराठा समाजासाठी जीआर काढला आहे तर त्याची प्रभावी अंमलबजावणी होईल याची जबाबदारीही सरकारनेच घ्यावी असा सल्ला दिला आहे.

संभाजीनगर, परभणी, जालना, हिंगोली, नांदेड, बीड, लातूर आणि धाराशिव या जिल्ह्यांतून अर्ज आले, मात्र बहुसंख्य अर्जांवर निर्णय होण्यात दिरंगाई झाल्याची माहिती आहे.या परिस्थितीवर मनोज जरांगे पाटील यांनी

तीव्र नाराजी व्यक्त केली. ते म्हणाले की, सरकारने तातडीने आदेश देऊन प्रमाणपत्रांची प्रक्रिया गतीमान करावी. अधिकाऱ्यांकडून जाणीवपूर्वक दिरंगाई केली जात आहे. नोंदी मिळत असतील तर अधिकारी उशीर काशासाठी करत आहेत? शिंदे समितीलाही जलदगतीने नोंदी शोधण्याचे निर्देश द्यावेत. मराठा समाजानेही अधिकाधिक अर्ज दाखल करावे.

यावर प्रतिक्रिया देताना मंत्री राधाकृष्ण विखे पाटील म्हणाले की, जरांगे पाटील यांची चिंता योग्य असून शासनाने संबंधित विभागांकडून अहवाल मागवला आहे. गावपातळीवर वेगवेगळ्या समित्या तयार करण्यात आल्या असून प्रमाणपत्र देण्याचे काम सुरू आहे. नागरिकांना माहिती मिळावी यासाठी स्वतंत्र हेल्पलाइन सुरू करण्याचीही तयारी सुरू आहे.



पनवेल महानगरपालिका

शहर अभियंता विभाग

ई-निविदा सुचना



निविदा सुचना क्र.पमपा/बांधकाम/४३२५/प्र.क्र.०५/४७६७/२०२५		दिनांक : १२/१२/२०२५	
आयुक्त, पनवेल महानगरपालिका खालील नमूद कामाकरीता सार्वजनिक बांधकाम विभाग, केंद्रीय सार्वजनिक बांधकाम विभाग, महाराष्ट्र जीवन प्राधिकरण, सिडको इत्यादी शासकीय/ निम शासकीय (Central Government/ State Government/ Government under taking) विभागात खालील कामासाठी नोंदणीकृत पात्र अनुभवी ठेकेदाराकडून बी-१ शतमान पद्धतीनुसार ई-निविदा मागवित आहेत.			
अ. क्र.	निविदा क्र.	कामाचे नाव	निविदा रक्कम रु. (Without GST)
१.	PMC/CE/२७०/२०२५-२६	पनवेल महानगरपालिका हद्दीतील प्रभाग समिती-क, प्रभाग क्र. १३ मधील प्लॉट क्र. ०८, सेक्टर-३२, कामोठे व्हिश्वन समाजाकरीता दफनभूमी विकसीत करणे.	२,४८,६४,३२०/-
या कामाच्या ई-निविदेबाबतची माहिती शासनाच्या 'http://mahatenders.gov.in' या संकेतस्थळावर दि. १२/१२/२०२५ रोजी प्रसिद्ध करण्यात येईल. संबंधित निविदाधारकांनी याची नोंद घ्यावी.			
सही/- अतिरिक्त आयुक्त - I			
जा. क्र. पमपा/जनसंपर्क/३१२५/प्र.क्र.६९५/७१९/२०२५ पनवेल महानगरपालिका			



महाराष्ट्र शासन

कार्यकारी अभियंता, एकात्मिकृत घटक (सा.बां.) विभाग, यांचे कार्यालय

Email :- integratedmumbai.ee@mahapwd.com

दुधधनी क्र. २२०१६९७४ फॅक्स क्र. २२०१६९७६



ई-निविदा सुचना क्र. ६८ सन २०२५-२६

कार्यकारी अभियंता, एकात्मिकृत घटक (सा.बां.) विभाग, फोर्ट, मुंबई- ०१ (दुधधनी क्र. २२०१६९७४ /७६) महाराष्ट्र शासनाच्या सार्वजनिक बांधकाम खात्याकडून योग्य त्या वर्गीतील नोंदणीकृत कंत्राटदारांकडून खालील कामाकरीता “ब-१” नमुन्यातील निविदा ई-निविदा प्रणालीव्दारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेतस्थळावर <http://mahatenders.gov.in> येथून डाऊनलोड करण्यात यावी. तसेच निविदा स्विकारण्याचा अथवा नाकारण्याचा अधिकार कार्यकारी अभियंता, एकात्मिकृत घटक (सा.बां) विभाग, फोर्ट, मुंबई, यांनी राखून ठेवला आहे. अट असलेली निविदा स्विकारली जाणार नाही.

अ. क्र.	कामाचे नाव	अंदाजित रक्कम रुपये
१.	सर जे.जे. गुप ऑफ हॉस्पिटल, मुंबई येथे बागेच्या प्रवेशदाराच्या क्षेत्राचे सुशोभीकरण.	४९४३०२५/-
२.	मुंबईतील कामा आणि अलव्हेंस हॉस्पिटलमध्ये नवीन अग्निशमन पाण्याची टाकी आणि पण रुमचे बांधकाम.	३४८८२५८/-
३.	मुंबईतील स्मॉल कांज कोर्ट येथे समोरील बाजूस कंपाउंड वॉल, कुणप, माइक, काम आणि कॉंक्रिटीकरण दुकस्ती आणि मजबुतीकरण.	८२६८९५५/-
४.	मुंबईतील सर जे.जे. गुप ऑफ हॉस्पिटल येथे मुख्य इमारत, शांती, भक्ती आणि तुसी इमारतीच्या समोरील रस्त्यापर्यंत ट्रेम्वेस कॉंक्रिट रस्त्याचे बांधकाम.	९८७२०००/-
५.	मुंबईतील सर जे.जे. गुप ऑफ हॉस्पिटलमधील गेट क्रमांक ७ चे अग्रेडेशन.	५९११४६३/-
६.	मुंबईतील कामा आणि अलव्हेंस हॉस्पिटलमधील ओपीडी इमारतीपासून मुख्य इमारतीपर्यंतच्या शेड आणि प्लेओसिंगची दुकस्ती.	१३६६८९४/-
७.	स्मॉल कांज, कोर्ट, मुंबई येथे कंपाउंड वॉल, पार्किंग एरिया आणि मागील बाजूस कॉंक्रिटीकरण दुकस्ती आणि मजबुतीकरण.	८४३१८९४/-
८.	स्मॉल कांज कोर्ट, मुंबई येथे लिफ्ट शाफ्टच्या अंगठत आणि बाह्य स्ट्रक्चरल स्ट्रॅटिगचे किरकोळ मूळ काम	४२१०४३८/-
९.	मुंबईतील सर जे.जे. गुप ऑफ हॉस्पिटलमधील गेट क्रमांक ८ चे अग्रेडेशन.	५९३८५०९/-
१०.	मुंबईतील ओल्ड स्मॉल कांज कोर्ट येथील पुरुष आणि महिला शौचालयाच्या अंगठत आणि बाह्य नूतनीकरणाचे किरकोळ मूळ काम.	४१११११५/-
११.	मुंबई येथील जी. टी. हॉस्पिटलमधील मुख्य इमारतीतील आपकालीन कक्षाच्या शौचालय आणि बाथरूमची दुकस्ती.	३७८५५३८/-
१२.	सर जे.जे. गुप ऑफ हॉस्पिटल, मुंबई येथील मुख्य ओपीडी इमारतीतील अँटीडोव्हायरल थेरेपी सेंटरची दुकस्ती आणि नूतनीकरण.	५३२१७५०/-
१३.	मुंबईतील सर जे.जे. गुप ऑफ हॉस्पिटलमधील गेट क्रमांक ७ चे अग्रेडेशन.	६१७३४०१/-
१४.	मुंबईतील स्मॉल कांज कोर्टातील मागील बाजुच्या न्यायाधीशांच्या जिन्याचे किरकोळ मूळ कलाकूती.	४८९९३६०/-
१५.	मुंबईतील सर जे.जे. गुप ऑफ हॉस्पिटल येथे एबीसी ब्लॉकमधील बाई मोटलबाई चालकडे जाण्यासाठी ट्रेम्वेस कॉंक्रिट रस्त्याचे बांधकाम...	९८६००००/-
१६.	सर जे.जे. गुप ऑफ हॉस्पिटल, मुंबई येथील मुख्य ओपीडी इमारतीतील अँटीडोव्हायरल थेरेपी सेंटरचे दुकस्ती आणि नूतनीकरण कर्मचारी शौचालय आणि स्नानगृह, महिला ड्रेसिंग रूम, फार्मासिट, पेमेंट लॉबी आणि नोंदणी कार्यालय.	४६३३६४७/-
१७.	मुंबईतील कामा आणि अलव्हेंस हॉस्पिटलमध्ये उजव्या बाजूला तिसऱ्या आणि चौथ्या मजल्यासाठी वॉटरपूफिंग हॉस्पिटल बॉर्ड शौचालयाची व्यवस्था.	९२८३४१/-
१८.	मुंबईतील स्मॉल कांज कोर्ट येथील रजिस्ट्रार चेंबरचे किरकोळ मूळ काम.	४९९१८४२/-
१९.	सर जे.जे. गुप ऑफ हॉस्पिटल, मुंबई येथील मुख्य ओपीडी इमारतीतील लाउंड एरिया, कौन्सिलर रूम, एसएमओ, डेटा मॅनेजर रूमची दुकस्ती आणि नूतनीकरण.	५१२५७१३/-
२०.	मुंबईतील जी. टी. हॉस्पिटलमधील मुख्य इमारतीतील आपकालीन कक्षाचे फर्निचरचे काम पुरवणे.	३९७५७६६/-
२१.	सर जे.जे. गुप ऑफ हॉस्पिटल, मुंबई येथील मुख्य ओपीडी इमारतीतील लाउंड एरिया, कार्डिओलॉजिकल लॅबची दुकस्ती आणि नूतनीकरण.	५२७०३९१/-
२२.	मुंबई येथील जी.टी. हॉस्पिटल, प्रशासकीय इमारतीच्या मागे असलेल्या पुरुषा रक्षाकांच्या डब्यात प्लास्टर, स्याकाम, फरशी आणि दादोची दुकस्ती आणि नूतनीकरण.	१६७५९३६/-
२३.	सर जे.जे. गुप ऑफ हॉस्पिटल, मुंबई येथील मुख्य ओपीडी इमारतीतील इलेक्ट्रोकार्डिओग्राम, महिला तपासणी, कर्मचारी कक्ष, डॉक्टर कक्ष, स्ताही वैद्यकीय विभाग, पुरुष तपासणी कक्ष, इन्व्हेशन कक्ष यांची दुकस्ती आणि नूतनीकरण.	५०१३४६१/-
२४.	सर जे.जे. गुप ऑफ हॉस्पिटल, मुंबई येथील मुख्य ओपीडी इमारतीतील कर्मचाऱ्यांच्या शौचालय आणि बाथरूमची दुकस्ती आणि नूतनीकरण.	४५०९३१५/-

(संक्षुप्त २४ काने)

ई-निविदा उपलब्ध कालावधी : दिनांक १२/१२/२०२५ सकाळी १०.३० पासून ते दिनांक १९/१२/२०२५ रोजी १५.०० पर्यंत
ई-निविदा उघडणे (श्राव्य झाल्यास) : दिनांक २२/१२/२०२५ रोजी १५.०५ वाजता
खालील संकेतस्थळावरून ई-निविदाची सर्व माहिती उपलब्ध आहे.
१. <http://mahapwd.com> २. <http://mahatenders.gov.in>
(सदर निविदेसुमनेमधे काही बदल होत असल्यास वरील वेब साईटवरती कळविण्यात येईल.)
३. कार्यकारी अभियंता, एकात्मिकृत घटक (सा.बां) विभाग, फोर्ट, मुंबई कार्यालयातील सुचना फलक.
जा.क्र.एच(सा.बां.)/निविदा/६७४८
कार्यकारी अभियंता यांचे कार्यालय, एकात्मिकृत घटक (सा. बां.) विभाग, बांधकाम भवन, २ रा मजला, २५ मईबान पय, फोर्ट, मुंबई - ४०० ००१.
दुधधनी क्र. ०२२-२२०१६९७४/७६
दिनांक: १०/१२/२०२५
क्र. आरओसी- २०२५-२६/क्र. ५/८५४६३



मुख्य कार्यालय, विरार विरार (प.)

ता. वसई, जि. पालघर, पिन - ४०९ ३०३



दुधधनी : ०२५०-२५२५१०५/०६/२५२९८८८/२५२९८९०
फॅक्स : ०२५०-२५२५१०७
ई-मेल : vasaivirarcorporation@yahoo.com
जावक क्र.: व.वि.श.म./मा.तां./२८९/२५-२६
दिनांक: १२/१२/२०२५

ई-निविदा सुचना

वसई विरार शहर महानगरपालिका सार्वत्रिक निवडणूक २०२५ च्या अनुषंगाने मतदान केंद्रांवर सी. सी. टी. व्ही यंत्रणा कार्यान्वित करणेकामी सी. सी. टी. व्ही यंत्रणा निविदा प्रक्रिया करून खरेदी करणेकामी दर करार निश्चित करण्याबाबत, निविदा सोबतच्या अटी व शर्तीच्या अधीन राहून मागविण्यात येत आहे.

निविदेचे वेळापत्रक

अ. क्र.	माहिती	तपशिल
१.	निविदा अर्ज डाऊनलोड सुरू होण्याची दिनांक व वेळ	दि. १५/१२/२०२५ वेळ. ११.०० वा.
२.	निविदा दस्ताऐवज डाऊनलोड करण्यासाठी अंतिम दिनांक व वेळ	दि. २०/१२/२०२५ वेळ. ३.०० वा.
३.	निविदा (Bid) सादर करण्यासाठी शेवटची दिनांक व वेळ	दि. २०/१२/२०२५ वेळ. ३.०० वा.
४.	तांत्रिक लखौटा उघडण्याचा दिनांक व वेळ	दि. २२/१२/२०२५ वेळ. ११.०० वा.
५.	निविदा शुल्क Tender Fee Rs. Incl. GST	रक्कम रु.५०००/- + १८% GST
६.	बयाणा ठेव (Earnest Money Deposit) (ऑनलाईन पैसे भरणे)	रक्कम रु. ४०,००० -/-
७.	कार्यालयाचा पत्ता	वसई विरार शहर महानगरपालिका, मुख्य कार्यालय, यशवंत नगर, विरार (प), ता. वसई, जि. पालघर ४०१३०३

१. आपली निविदा सादर करण्यापुर्वी निविदाकारांनी निविदा दस्ताऐवजाचा काळजीपूर्वक अभ्यास करावा. निविदा सादर केल्यानंतर सर्व अटी, नियम व त्याचे परिणाम समजून घेतले, असे मानले जाईल.

२. सर्व पात्र व इच्छूक निविदाकारांनी सविस्तर निविदा डाऊनलोड करण्यासाठी व निविदा प्रक्रियेत भाग घेण्यासाठी ई-निविदा प्रणाली <https://mahatenders.gov.in> या संकेतस्थळावर प्रसिद्ध करण्यात येत आहे.

३. निविदाकाराला (Bidder) अधिकृत स्वाक्षरीकरीता त्याची तांत्रिक व वित्तीय निविदा (Bid) इलेक्ट्रॉनिक स्वरुपात ऑनलाईन सादर करावयाची आहे. निविदा शुल्क (Tender Fee) आणि इसारा ठेव (Earnest Money Deposit) निविदा दस्ताऐवजात दिलेल्या तपशिलानुसार ऑनलाईन सादर करणे अनिवार्य आहे.

सही/-
(विपक सावंत)
अतिरिक्त आयुक्त
वसई विरार शहर महानगरपालिका

जा.क्र.- व.वि.श.म./मा.व.ज./५८२/२०२५
दिनांक : १२/१२/२०२५



उल्हासनगर महानगरपालिका, उल्हासनगर



सार्वजनिक बांधकाम विभाग, पहिला मजला, मुख्यालय इमारत, उल्हासनगर ४२१००३

दुधधनी क्रमांक २७२० ११६ विस्तार क्रमांक २५४

जा.क्र. उमपा / साबावि/का. अ./का. क्र. ०६/ १६४ / २०२५ दिनांक : ११/११/२०२५

आदेश

विषय : जनहित याचिका क्र -- ७१ /२०१३ Interim Application (Lodgin) No. 29119 of २०२५ अंतर्गत मा. उच्च न्यायालय, मुंबई यांनी रस्त्यावरील खड्ड्यांच्या संदर्भात दिलेल्या निर्देशानुसार राज्यातील सर्व महानगरपालिका नगर पंचायत / नगर परिषद / यांनी समिती गठित करणेबाबत.

उपरोक्त विषयाच्या अनुषंगाने मा. उच्च न्यायालय, मुंबई जनहित याचिका क्र. ७१/२०१३ Interim Application (Lodgin) No २९११९ of 2025 (For Intervention) अन्वये पारित केलेल्या आदेशानुसार महानगरपालिका क्षेत्रात रस्त्यावरील खड्ड्यांमुळे घडणारे अपघात व त्याबाबत प्राप्त होणाऱ्या तक्रारींचे प्रभावी निराकरण, जबाबदारी आणि वेळेवर अंमलबजावणी सुनिश्चित करण्यासाठी समिती गठीत करण्याच्या सुचना देण्यात आल्या आहेत. तसेच खड्ड्यांमुळे व उघड्या मॅनहोल मुळे अपघात झाल्यास अपघातग्रस्त नागरीकांना किंवा त्यांच्या कायदेशीर वारसांना दुखापतीचे स्वरूप आणि गांधीपंथीत यावर अवलंबून रु. ५०,०००/- ते रु.२,५०,०००/- व मयत झाल्यास रु. ६,००,०००/- पर्यंतची नुकसान भरपाई देणेबाबत कार्यवाही करण्याचे निर्देश दिले आहेत.

सदर निर्देशाच्या अनुषंगाने उल्हासनगर महानगरपालिका क्षेत्रातील प्रशासकीय रचनेनुसार खालील प्रमाणे समिती गठित करण्यात येत आहे.

अ.क्र.	समिती सदस्य	पदनाम
१	आयुक्त, उल्हासनगर महानगरपालिका, उल्हासनगर	अध्यक्ष
२	सचिव, जिल्हा विधी सेवा प्राधिकरण, ठाणे	सदस्य सचिव
३	अतिरिक्त आयुक्त (२) उल्हासनगर महानगरपालिका, उल्हासनगर	सदस्य
४	उल्हासनगर महानगरपालिका हद्दीतील संबंधित प्रशासकीय विभागाचे वरिष्ठ पोलीस निरीक्षक	सदस्य
५	शहर अभियंता/कार्यकारी अभियंता उल्हासनगर महानगरपालिका	सदस्य
६	उप अभियंता, उल्हासनगर महानगरपालिका	सदस्य
७	कनिष्ठ अभियंता, उल्हासनगर महानगरपालिका	सदस्य
८	विधी अधिकारी, उल्हासनगर महानगरपालिका	सदस्य

वरीलप्रमाणे समिती सदस्यांनी मा. उच्च न्यायालय मुंबई यांनी जनहित याचिका क्र.७१/२०१३ मधील दिनांक १३/१०/२०२५ अन्वये पारित केलेल्या आदेशानुसार व त्याच्या दिलेल्या सुचनेनुसार महानगरपालिका क्षेत्रात रस्त्यांवरील खड्ड्यांबाबत प्राप्त होणाऱ्या तक्रारींवर कार्यवाही करणे, खड्डे व उघड्या गटारांमुळे जिवितहानी होणार नाही याकरीता आवश्यक उपाययोजना करण्याकरीता व प्राप्त तक्रारी / नुकसान भरपाई याबाबत योग्य ते निर्णय घेण्यात यावेत.

सही/-
(मनिषा आव्हाळे, भाप्रसे)
आयुक्त
उल्हासनगर महानगरपालिका.

जा.क्र. उमपा पीआरओ/४३३/२०२५
दिनांक- १२/१२/२०२५